

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

In OA No.2889/2017

This the 24<sup>th</sup> day of August, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman  
Hon'ble Shri K N Shrivastava, Member(A)**

Ms. Archana Verma, D/o Shri Rakesh Verma  
(aged about 31 years)  
R/o Qr. No.847, Sector-9  
R.K. Puram, New Delhi-110022.  
(working as Demonstration Officer  
Grade-II, Group 'B' post) ...Applicant  
(By Advocate: Shri L.R. Khatana)

Versus

1. Union of India  
Through Secretary to the Govt. of India  
Ministry of Women & Child Development  
Shastri Bhawan, New Delhi-110001.
2. Joint Secretary(Incharge-FNB)  
Ministry of Women & Child Development  
Shastri Bhawan, New Delhi-110001. ...Respondent

(By Advocate: Ms. Avinash Kaur)

**Order (Oral)**

**Justice Permod Kohli**

Issue notice. Ms. Avinash Kaur, learned counsel appears and accepts notice on behalf of the respondents.

2. The applicant has challenged her transfer from Food and Nutrition Board Headquarters (Delhi) to CFNEU, Hissar. Primarily, the ground taken is that she has not completed four years tenure at Delhi. Admittedly, the four years tenure would be completed by January, 2018. It is also averred that the applicant who is a lady is

getting married on 4<sup>th</sup> of December, 2017 and all arrangement have been made at Delhi. The applicant who has appeared in person also along with Shri L.R. Khatana, learned counsel, submits that she may be allowed time till end of February, 2018 to remain at Delhi and she undertakes to join at the new place of posting in first week of March, 2018.

3. In this view of the matter, keeping in view the personal difficulties of a female, we are disposing of this OA at the admission stage itself with a direction that the impugned order dated 31.07.2017 shall remain in abeyance till 28.02.2018 *qua* the applicant. The applicant shall be relieved on 01.03.2018. She will be entitled to joining time as prescribed under the rules. We make it clear that failure of the applicant to do so would attract contempt proceedings against her. We also make it clear that the respondents will not fill up the post at Hissar till the applicant joins there.

**( K N Shrivastava )**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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